

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 5

CA No. 600/2019
In
CP (IB) No. 174/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:

Small Industries Development Bank of India

...Petitioner

Vs

International Mega Food Park Ltd.

...Respondent

Under Section: 7, IBC 2016, 60(5)

Order delivered on 14.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant : Dr. Rajansh Thukral, Advocate

For the Respondent : Mr. Manish Jain, Advocate with Ms. Divya Sharma,
Advocate

ORDER

CA No. 600/2019

Part arguments heard on behalf of the applicant. A date is requested by the learned counsel for the respondent on the ground that he is not available after 27th of this month due to some personal difficulty. Let the matter be listed on 02.07.2024 in supplementary list, for remaining arguments.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

Pooja

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)